

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10048 of 2017-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-003-APP-150-152-16-17 dated 28.10.2016 passed by Commissioner of Central Excise and Service Tax-VADODARA-I(Appeal)]

Shri Hitesh H Shah

.... Appellant

Director, Survey No. 15/1/4, Village-Rakholi,
SILVASA, DADAR NAGAR HAVELI (UT)

VERSUS

Commissioner of Central Excise & ST, Vapi

.... Respondent

4th Floor, Adharsh Dham Building, Opp. Town Police
Station, Vapi-Daman Road, Vapi, Gujarat -396191

APPEARANCE :

None for the Appellant
Shri Anand Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 06.09.2024

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Excise Appeal No. 10047 of 2017.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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